

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH – COURT NO. 1

Custom Appeal No. 53355 of 2018-DB
(on behalf of the Appellant)

(Arising out of Order-in-Original No. OIO-32-MK-CONFIRMATION-POLICY-2018 dated
27/06/2018 passed by COMMISSIONER OF CGST & CENTRAL EXCISE-NEW DELHI (ICD ITC))

VS BHAGWATI SHIPPING,
C-I/399, First Floor, Palam Vihar
Gurgaon, Haryana-122017

...Appellant

Versus

Commissioner of Customs (Airport & General)
IGI Airport, New Delhi

....Respondent

APPEARANCE:

Shri G.S. Arora, Advocates for the Appellant

Shri Sunil Kumar, Authorised Representative for the Respondent

**CORAM : HON'BLE MR.JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

Date of Hearing/ Decision: **27.03.2019**

FINAL ORDER NO. 50472/2019

JUSTICE DILIP GUPTA

This appeal is directed against the order dated 27 June, 2018 passed by the Commissioner of Customs (Airport & General), New Delhi by which the order dated 31 May, 2018 suspending the customer broker license of the appellant was confirmed.

2. Learned counsel for the appellant has stated that the customer broker license of the appellant has now been revoked and, therefore, the appeal has been rendered infructuous.

3. The appeal is, therefore, dismissed as having been rendered infructuous.

(Dictated and pronounced in the open Court)

(JUSTICE DILIP GUPTA)
PRESIDENT

(C.L. MAHAR)
MEMBER (TECHNICAL)

Rekha